

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

26.

**IA-4379(MB)2023
IN C.P. (IB)/503(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.11.2023**

NAME OF THE PARTIES:

Ashok Leyland Ltd.

Vs.

Windals Auto Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Mitali Bhatt a/w Priyank Jadav i/b AKR Legal, Ld. Counsel for the Resolution Professional present. None present for the Respondent.
2. Proxy Counsel on behalf of the RP submits that the arguing Counsel is pre-occupied before another forum and seeks short adjournment. Adjournment granted.
3. List this matter for further consideration on **07.12.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)